

एग्रीमेंट हुआ था, उसमें यह स्पष्ट था कि जिन किसानों की जमीन ली गई है, उनके परिवार के आश्रितों को नौकरी दी जाएगी, लेकिन उसका खुला उल्लंघन हो रहा है। इसके संबंध में वहां के किसान लम्बे समय से आंदोलन कर रहे हैं। वहां पर आंदोलन को कुचला जा रहा है और बेरोजगार नौजवानों के भविष्य को बरबाद किया जा रहा है। माननीय उपसभापति महोदय, उनके ऊपर केस और मुकदमें लगाए जा रहे हैं और उनको न्याय नहीं मिल रहा है। हजारों किसानों की जमीन रेलवे ने ले ली है। इसी तरह से दूसरी योजनाओं के लिए जमीन ली जाती है, उसका मुआवजा नहीं दिया जाता और जो सरकारी विभागों के द्वारा करार होता है, उस करार के आधार पर कार्रवाई नहीं होती, जिससे किसानों के बच्चे बेरोजगार हो रहे हैं और उनको कहीं पर नौकरी नहीं मिल रही है।

(सभापति महोदय पीठासीन हुए।)

माननीय सभापति महोदय, किसान अन्नदाता है। जब वह मेहनत करता है, परिश्रम करता है, तभी लोगों का पेट भरता है और जिस अन्नदाता के लिए सरकार यह कहती है कि हम उनके अधिकारों का संरक्षण करेंगे, आज वे किसान दुखी हैं, पीड़ित हैं। जो हमारे सीमांत किसान हैं, छोटे किसान हैं, जिनकी पूरी जमीन ले ली गई है, उनके बच्चों को नौकरी नहीं मिल रही है। माननीय सभापति महोदय, मैं आपके माध्यम से सदन से और माननीय मंत्री जी से आग्रह करना चाहता हूँ कि करार के आधार पर सभी प्रभावित किसानों के परिवार के बच्चों को नौकरी दी जाए और जो उनके ऊपर केस लगाए गए हैं, जो मुकदमें लगाए गए हैं, उनको वापस करना चाहिए, ताकि अन्नदाता का विश्वास मजबूत हो और वे देश की सेवा कर सकें।

MR. CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Rajmani Patel: Shrimati Jebi Mather Hisham (Kerala), Shri A. A. Rahim (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Jawhar Sircar (West Bengal), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shrimati Vandana Chavan (Maharashtra), Dr. John Brittas (Kerala) and Dr. Sasmit Patra (Odisha).

Now, Shri K.C. Venugopal.

### **Concern over safety of Indian students studying abroad**

SHRI K.C. VENUGOPAL (Rajasthan): Mr. Chairman. Sir, today, I stand before you to raise a matter of serious concern. According to a recent information shared by our External Affairs Minister in the other House, a staggering 403 Indian students have lost their lives in foreign countries since 2018. Sir, this is not a mere number. It

represents families devastated, dreams shattered and future extinguished. As per the information provided by the Minister, Canada topped the list with 91 incidents followed by the United Kingdom with 48 cases. In the United States alone, four Indian or Indian origin students lost their lives in the month of January this year. This number demands our immediate attention and collective efforts to ensure the safety of Indian students who are studying abroad. In fact, we must ask whether in some of these cases hate crimes are there. I urge the Government to conduct a thorough investigation into each case to determine if hate crimes are a contributing factor. It is essential to address the root causes of this rise in violence. Fostering diplomatic ties will promote tolerance, inclusivity and protection of Indian students. We cannot ignore the pain of families who have lost their loved ones. As a nation, we have a responsibility to protect our students and to give them the opportunity to learn and grow in a secure environment. The Government must engage in robust diplomatic efforts with countries where our students are studying. Collaborative initiatives are crucial to establish and reinforce safety protocols. There is an urgent need for establishment of a comprehensive records system to accurately track and report incidents involving Indian students overseas. A fast-track grievance mechanism is essential for swift redressal of concerns raised by students and their families. This is time for us to come together as a nation regardless of political affiliation and address this pressing issue. Let us put aside our differences and work towards a common goal of safety and well-being of our students. They are the future of our country and their dreams should not be cut short due to avoidable tragedies. I urge the Government to take immediate and decisive steps, and let us ensure that every Indian student is safe in their study period. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri K.C. Venugopal: Dr. Santanu Sen (West Bengal), Dr. John Brittas (Kerala), Shri Rajmani Patel (Madhya Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Fauzia Khan (Maharashtra), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Neeraj Dangi (Rajasthan), Shri G. C. Chandrashekhar (Karnataka), Shri Saket Gokhale (West Bengal), Dr. Ameer Yajnik (Gujarat), Shrimati Mahua Maji (Jharkhand), Shri Jose K. Mani (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Sulata Deo (Odisha), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shri Sujeet Kumar (Odisha),

Shrimati Vandana Chavan (Maharashtra), Shri Sant Balbir Singh (Punjab) and Dr. Sasmit Patra (Odisha).

**Demand to drop the proposal of construction of a by-pass road at Turuvekere town, Karnataka and need to take up the widening of the existing roads**

SHRI JAGGESH (Karnataka): Sir, my demand is to drop the proposal of construction of a bypass road at Turuvekere town, Karnataka and need for taking up widening of the existing road.

The highway in Karnataka, starting from Jevargi connecting Maski, Siruguppa, Bellary, Challakere, Hiriur, Turuvekere, Shrirangapattana, Mysore and Chamarajanagar, which previously comprised of State Highway, was recently upgraded and declared as National Highway-150A by the Ministry of Road Transport and Highways, Government of India. The proposal for construction of bypass road at Turuvekere town, Karnataka, on National Highway NH-150A from Jevargi to Chamarajanagar is under consideration by the Ministry of Road Transport and Highways. Acquisition of agricultural land by the Ministry for the purpose is also under consideration.

Around 300 farmers will lose their fertile agricultural land for the construction of this proposed bypass to avoid just 1.5 kilometres, which is passing through Turuvekere town. These farmers are completely dependent on agriculture for their livelihood and they do not have any other source of income. The farmers are agitating against this proposal and there is a persistent demand from the people of this area to cancel the construction of this bypass, and requesting the Government for widening of the existing road passing through the town in place of a bypass. If the existing road passing through the town is widened, it will serve the purpose and there is no need for a separate bypass because Turuvekere is a panchayat town and Taluka, with less than 20,000 population in Tumakuru District, Karnataka. Therefore, I sincerely urge the Government to drop the proposal of a bypass construction and to take up widening of the existing road at the earliest. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Jaggesh: Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha) and Dr. Sasmit Patra (Odisha).